

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 432/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.

Date of Hearing : 21.4.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Sasan Power Limited (SPL)

Respondents : M.P. Power Management Co. Ltd. and 13 Ors.

Parties Present : Shri Amit Kapur, Advocate, SPL
Shri Vishrov Mukerjee, Advocate, SPL
Shri Janmali Manikala, Advocate, SPL
Shri Rohit Venkat, Advocate, SPL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Sakya Singha Chaudhuri, Advocate, PSPCL
Ms. Meha Chandra, Advocate, PSPCL
Shri M. G. Ramachandran, Sr. Advocate, HPPC & Rajasthan Discoms
Ms. Poorva Saigal, Advocate, HPPC and Rajasthan Discoms
Shri Shubham Arya, Advocate, HPPC and Rajasthan Discoms
Shri G. Umapathy, Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Shefali Sobti, TPDDL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)